

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-124/2016

IN THE MATTER OF:

Somani Gupta Financial Pvt. Ltd. Applicant/petitioner

Order under Section 391 to 394 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant :
For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor
For the OL, Delhi : Mr. Ajeyo Sharma for Mr. Amish Tandon,
Standing Counsel

ORDER

On the last date of hearing, one last opportunity was granted to comply with the order dated 08.01.2018. Learned Counsel for the petitioner states that the same could not be done. Let the same be now filed within two weeks with a copy in advance to the Counsel opposite. However, it shall be subject to payment of Rs. 5,000/- as cost. This should be deposited in the Prime Minister's National Relief Fund. The receipt acknowledging the amount shall be produced.

List for arguments on 15th March, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

13.02.2018
V.Sethi